जिस कदर जल्द मुमिकन हो उनको तौल लिया जाता है श्रीर रिजस्टर कर लिया जाता है। मुमिकन है बाज वक्त गलती हुई हो, जैसा कि इसमे ग़लती हुई है, लेकिन उस गलनी की वजह भी बता दी गई है।

Shrimati Savitry Devi Nigam: May I know, Sir, whether at the time when the machine had been sent to Agra there was any other machine or any other method to weigh this wire which was coming there all the time? I would also like to know whether the whole stock has been rechecked now or not. I want definite answers.

Dr. P SUBBARAYAN: It has been stated, Sir, that the machine was taken to Agra for being converted from pounds to kilograms. We have found out that there was no question of anybody having taken any of the material that came and that had not been entered in the Stock Register, as I have stated in the answer itself.

SHRI FARIDUL HAQ ANSARI: May I know whether at the time this copper wire was received in Aligarh, there was any machine or there was no machine?

DR. P. SUBBARAYAN: There was no machine at that time, Sir, because the machine had been sent to Agra from Aligarh.

*374 [The questioner (Shri V. V. Sarwate) was absent. For answer, vide cols. 37-38 infra]

त्रिपुरा के लिये पंचायत ग्रौर नगरपालिका विधान

*३७५. श्री राम सहाय क्या मामुदायिक विकास तथा सहकार मत्री यह बताने की कृपा करेगे कि सरकार कब तक त्रिपुरा के लिये पचायत श्रीर नगरपालिका विधान बनाने का विचार रखती है ? †[PANCHAYAT AND MUNICIPAL LEGISLA-TION FOR TRIPURA

*375. SHRI RAM SAHAI: Will the Minister of Community Development and Cooperation be pleased to state by when Government propose to enact panchayat and municipal legislation for Tripura?]

सामुदायिक विकास तथा सहकार मंत्री के संसदीय सचिव (श्री एस० डी० मिथ): उत्तर प्रदेश पचायती राज एकट, १६४७, सब क्षेत्र त्रिपुरा मे ग्रिधसूचना सस्था जी० एस० ग्रार०-६४६ दिनाक २६ मई, १६५६ द्वारा लागू किया गया था। बगाल म्यूनिस्थल एकट, १६३२(१६३२ का एकट XV) कुछ परिवर्तनों के साथ १५ ग्रगस्त, १६६१ से गृह मत्रालय ग्रिधसूचना सस्था एफ० ६/१/६०—जुडल० II, दिनाक १० जुलाई, १६६१ द्वारा त्रिपुरा मे लागू कर दिया गया है। इसे दृष्टि मे रख कर ग्रलग कानून बनाने का कोई विचार नहीं है।

† [THE PARLIAMENTARY SECRE-TARY TO THE MINISTER OF MUNITY DEVELOPMENT AND CO-OPERATION (Shri S D Misra): The Uttar Pradesh Panchayat Act, 1947 was extended to the Union Territory of Tripura by Notification No GSR-649, dated the 26th 1959 The Bengal Municipal Act, 1932 (Act XV of 1932) with certain modifications has been extended to Tripura with effect from the 15th August, 1961, vide Ministry of Home Affairs Notification No F 6/1/60-judl II, dated the 10th July, 1961. In view of this, there is no proposal for a separate enactment.]

श्री राम सहाय वया में यह जान संकूगा कि वहा इन ऐक्ट्स की तेहत जो रूल एण्ड रेगुलेशन्स है उनके बारे में क्या किया गया ? क्या वे सेपरेट बनाये गये या वहा के रूल एण्ड रेगुलेशन्स को लागू किया गया ?

^{†[]} English translation.

श्री एस० डी० सिश्च: त्रिपुरा पंचायत राज ऐक्ट १६६१ में बनाया जा चुका है। जहां तक म्यूनिसिपल रूल्स हैं, ये स्रभी तक बनाये नहीं गये हैं स्रौर स्रब बनाये जायेंगे।

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, if it is a fact that these rules as well as the Act have been properly discussed in the Territorial Council of Tripura?

SHRI S. D. MISRA: Yes, Sir. They have all been discussed

SHRI MAHESH SARAN: Sir, the Panchayat Raj Act is already there. My question is whether there is any Panchayat or not.

SHRI S. D. MISRA: Sir, so far there have been no Panchayats, but there is a proposal that in the Third Plan period there will be one thousand Panchayats in Tripura, and within the next financial year two Blocks will be covered by Panchayats.

SHRI S. C. DEB: May I know whether all the areas will be covered by Panchayats and also whether there is going to be municipal legislation for every town?

Shri S. D. MISRA: Sir, there is only one big town in Tripura—Agartala. There is no question of many such towns there. As for the second part of the question, Sir, all the areas will be covered by Panchayats within the Third Plan period.

SHRI BHUPESH GUPTA: In reply to one question put by the hon lady member, whether it was discussed in the Territorial Council, the hon. Minister said 'Yes'. May I know Sir, the dates when it was discussed, just roughly?

SHRI S. D. MISRA: Sir, I cannot give the dates now. If a separate question is asked, I can give the information.

SHRI BHUPESH GUPTA: But which time of the year? Can he not say that?

MR. DEPUTY CHAIRMAN: You put a separate question, Next question.

PRODUCTION OF SEEDS OF HYBRID MILLETS

*376. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of Food AND AGRICULTURE be pleased to refer to the answer given to Starred Question No. 49 in the Rajya Sabha on the 11th August, 1959 and state whether seeds of hybrid millets and cotton have since been produced in quantities at the Regional Research Centres for distribution to Cooperative Farms and Government Seed Stores?

The MINISTER of AGRICULTURE (Dr. P. S. Deshmurh): Since the main function of these Centres is to carry out research for the improvement of cotton, oilseeds and millets, no large-scale seed production is taken up at these Centres. However, seeds of hybrid millets and cotton are being produced and distributed under other schemes of the Indian Council of Agricultural Research and the Indian Central Cotton Committee.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, whether or not the full requirements of these seeds are being met by the sources which are producing these hybrid maize and other seeds?

DR. P. S. DESHMUKH: No, Sir. This is a new activity which we have started only during the last few years, so far as maize and other hybrids are concerned. In the case of jowar and bajra certain progress has been made but we will have to go a long way before full requirements are met.

SHRIMATI SAVITRY DEVI NIGAM: May I know whether there is a lot of difference in the matter of prices of these seeds from one State to another?

DR. P. S. DESHMUKH: I would require notice to answer that question.